

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 949/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Talcher Super Thermal Power Station, Stage-II (2000 MW).

Petition No. 944/GT/2025

Subject : Petition for determination of 2024-29 tariff for Talcher Super Thermal Power Station, Stage-II (2000 MW).

Petitioner : NTPC Limited

Respondents : APEPDCL and others.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Ms. Anusha Nagarajan, Advocate, TNPDCL
Ms. Aakanksha Bhola, Advocate, TNPDCL
Shri. R.K. Mehta, Advocate, GRIDCO

Record of Proceedings

The matters were called for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Respondents, GRIDCO and TNPDCL, sought time to file their respective replies in the matter. The learned counsel for the Petitioner opposed the said request, submitting that the time granted for filing the replies had already expired. The learned counsel further sought liberty to place on record the APTEL's order dated 29.5.2026 in Appeal No. 10/2018 concerning the generating station.

3. The Commission, after hearing the parties, adjourned the matter and directed the Petitioner to file the following additional information on an affidavit, after serving a copy on the Respondents, on or before **14.8.2026**.

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- a) *Clarify whether the cost of land corresponding to a 10 MW solar plant has been included in the value of freehold land under depreciation.*



Additional Capital Expenditure:

- b) Clarify the extent of ash utilisation envisaged through ash dyke, mine void filling and Dry Ash Transportation System (DATS), considering the fact that such expenditures pertain to ash evacuation and are claimed simultaneously;
- c) With regard to “Details of the decapitalization corresponding to the ACE claimed under sub-regulations of Regulation 25(2) of the 2019 Tariff Regulations or the ACE relating to upgradation with due linkages to Form 9A” asked vide RoP dated 30.12.2025, provide a specific line item in “Form I” with due linkage to additional capital expenditure claimed for the replacement of existing assets;
- d) With regard to mine void filling work, Pages 1008 to 1013 are to be provided again to substantiate the claim;
- e) Specific clarification for the following Additional Capital Expenditure claimed:

Sr. No.	Head of Work /Equipment	Additional Information / Clarification
1	3.5 km MGR to Kaniha mine S&T	Provide the put-to-use date (date of completion of the said asset).
2	Laying of Cast Basalt Pipeline	Provide clarification on the total decapitalisation value (original book value of the asset unit-wise) of the asset and details of capitalisation of the asset for the period 2014-19.
3	Dry fly ash transportation system Stg-II	Provide the scope of work envisaged under this scheme. Clarify whether the asset will be exclusively used for TSTPS Stage-II only.
4	Laying of Cast Basalt Pipeline	Provide details of capitalisation of the claimed ACE in the past tariff period (2009-14 and 2014-19) and details of decapitalization undertaken with regard to the claimed asset as per the books of account.
5	Wagon Tippler Package and related work	Establish the operational necessity for a wagon tippler considering the station performance and coal availability. Also, furnish the actual coal consumption pattern of Stage-I and Stage-II during the relevant period and demonstrate whether the MCL linkage was sufficient to meet the combined requirement of both stages. The Petitioner is to furnish the detailed coal balance for Talcher STPS Stage-I and Stage-II separately for the period 2014-19 and 2019-24, indicating: • Annual coal requirement at the actual Plant Availability Factors; • Coal received from MCL under FSA; • Actual coal received from MCL and the Shortfall in FSA quantity, if any; • Quantity of coal arranged through alternate sources, including imported coal/domestic coal through rail transportation. Submit statement of coal receipts during the period 2014-19 and 2019-24, segregating receipts through: • MGR system; • BOBR wagons; • BOXN wagons; • Alternate coal sources. Provide technical justification and cost-benefit analysis for the additional capital expenditure claimed.



		<i>Establish the claim under 26(1)(b) of the 2019 Tariff Regulations.</i>
6	Mine Void filling	<i>Clarify as to whether the claimed additional capital expenditure will be used for ash evacuation for both TSTPS Stage-I and TSTPS Stage-II, and also provide the breakup of the cost claimed amongst the two stages.</i>

Form-15 and 15(A):

- f) Provide opening quantity of coal and value of stock for Oct'18 to Dec'18;*
- g) Reconcile Handling, sampling and other similar charges with Annexure P/1 provided in additional submissions (vide affidavit dated 11.3.2026);*
- h) For coal transported through MGR and domestic rail, provide segregated details of opening quantity of coal, value of stock, GCV, landed cost of coal, amount charged by the coal company, handling, sampling and other similar charges, transportation charges, etc;*
- i) The Auditor certified Form 15 submitted does not match the Excel sheet submitted (Annexure P/3). The Petitioner is to provide a revised Form-15 that links all the details and reconciles them with auditor-certified copies of the Form-15.*

Ash transportation expenses:

- j) It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner is to submit the year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed Ash transportation expenses.*

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- k) With regard to the additional capital expenditure claimed towards Mine void filling, the Petitioner is to clarify as to whether the claimed additional capital expenditure will be used for ash evacuation for both TSTPS Stage-I and TSTPS Stage-II and also provide the breakup of the cost claimed amongst the two stages;*
- l) The Petitioner is to provide a revised Form-15 linking all the details.*

4. The Commission directed the Respondents to file their respective replies to the main Petitions, along with their replies to the additional information to be furnished by the Petitioner, on or before **4.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **18.9.2026**. The Petitioner is directed to place on record a copy of the APTEL's order dated 29.5.2026 in Appeal No. 10/2018, within the aforesaid timeline.

5. The Petitions shall be listed for hearing on **24.9.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

